

**Shopping Centre in Narain Vihar
New Delhi**

757. SHRI DHARAM DASS SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) Whether the Delhi Development Authority has not constructed a local shopping centre on the 2.3 acre site earmarked by the D.D.A. in A-Block of Narain Vihar to cater to the needs of residents of A & B Blocks in Narain Vihar, New Delhi;

(b) whether local shopping centre referred to above is the only shopping centre left out to be constructed in Narain Vihar;

(c) whether Agency of A-Block D.D.A. Flats (MIG) Regd. Agency and the Federation of Narain Vihar Residents Welfare Associations have been representing for the construction of aforesaid local shopping centre for the last eleven years and the plan for the same is also ready with the DDA for the last three/four years; and

(d) if so, when the work will be started and completed in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) to (d). The construction of local shopping centre, in 'A' Block of Narain Vihar, could not be taken up so far partly because the site earmarked for it is heavily encroached upon and partly because some portion of it has not so far been fully acquired. The construction of the centre can be taken up only after these difficulties have been overcome.

Plot of Land with D.T.C. in Naraina Industrial Area, New Delhi

758. SHRI DHARAM DASS SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that D.D.A. had allotted a plot of land

measuring 3600 sq. yds. bearing No. C-199 in Naraina Industrial Area Phase-I to Delhi Transport Corporation about 10 years ago;

(b) whether it is also a fact that the D.D.A. is not charging D.T.C the price which they are doing in the case of other public utility services which is preventing the latter in taking the possession of the plot;

(c) whether in case of an individual industrialist who does not take possession of the allotted plots of land/or does not construct the building within specified period, he is penalised/allotment is cancelled; and

(d) if so, the steps taken by the D.D.A. in the case of aforesaid plot allotted to D.T.C.?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) No, Sir.

(b) Does not arise.

(c) Action to cancel the allotment is initiated where allottee do not take possession of the allotted plots or do not construct the building on the plot within the specified period. However, extension of time for construction is generally given, having regard to the circumstances of each case, subject to payment of prescribed composition charges. If the default continues after 7th year, the lease/sub-lease is liable to be cancelled.

(d) Does not arise in view of reply to part (a).

Representation from Maharashtra Pharmaceutical Manufacturers' Association, Pune (Maharashtra)

759. SHRI R. K. MAHALGI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) Whether Government have received any representation from Maharashtra Pharmaceutical Manufacturers' Association, Pune (Maharashtra) in June 1978 stating their various demands;